FIRST CORRIGENDUM FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

MEUSE KARA & SUNGRACE MAFATLAL LIMITED

(formerly known as Bio Green Industries Limited)

Regd. Off.: 803, Dev Plaza, S. V. Road, Opp. Andheri Fire Station,
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The First Corrigendum to the Letter of Offer (Corrigendum 1) is being issued by Firstcall India Equity Advisors Pvt Limited (the Manager to the Offer) on behalf of Mrs. Kavya Amit Digvijay Singh (the Acquirer) in respect of the open offer to the Equity shareholders of the Meuse Kara & Sungrace Mafatlal Limited (formerly known as Bio Green Industries Limited) (the Target Company) pursuant to and in compliance with Regulation 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011. This Corrigendum 1 should be read in conjunction with the Public Announcement (PA) appeared on 30.03.2012 (Friday), Detailed Public Statement (DPS) appeared on April 4th, 2012 (Tuesday) and an advertisement issued under Regulation 18 (7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 appeared on 22nd August 2012 (Wednesday) in the Free Press Journal, Business Standard and Navashakti newspapers.

The terms used in this First Corrigendum to the Letter of Offer have the same meaning assigned to them in PA, DPS and Letter of Offer (LOO) issued earlier, unless otherwise specified.

The Equity Shareholders of the Target Company are requested to note that the Opening of the Offer has been revised from 23.08.2012 to 14.09.2012 and accordingly all pending activities linked with opening of Offer would be revised.

The revised activity schedule of the company is as follows:

Activities	Schedule as per Letter of Offer (Date & Day)	Revised Schedule (Date & Day)
Public Announcement	30.03.2012, Friday	30.03.2012, Friday
Publication of Detailed Public Statement	04.04. 2012, Wednesday	04.04. 2012, Wednesday
Filing of Draft Letter Of offer with SEBI along with soft copies of Public Announcement and Detailed Public Statement	17.04.2012, Tuesday	17.04.2012, Tuesday
Last date for a Competing Offer	27.04.2012, Friday	27.04.2012, Friday
Identified Date*	7.08.2012, Tuesday	7.08.2012, Tuesday
Date when letter of offer were dispatched to the shareholders	14.08.2012, Tuesday	14.08.2012, Tuesday
Date of Opening of the Offer	23.08.2012, Thursday	14.09.2012, Friday
Date of Closure of the Offer	5.09.2012, Wednesday	28.9.2012, Friday

Date of communicating the rejection/ acceptance and payment of consideration for the acquired shares	18.09.2012, Tuesday	15.10.2012, Monday
Date by which the underlying transaction which triggered open offer will be completed.	25.09.2012, Tuesday	22.10.2012, Monday

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. It is clarified that all owners (registered or unregistered) of the shares of the Target company (*except the Acquirer and the Present Promoters of the Target Company*) are eligible to participate in the offer any time before the closing of the offer.*

** The Letter of Offer has been dispatched to the shareholders of the Target company as on Identified date August 7th 2012.*

** All the other terms and conditions remain unchanged.*

** The acquirer accepts full responsibility for the information contained in this Corrigendum and also for the fulfilment of its obligations of the Acquirer laid down in the regulations.*

A copy of this Corrigendum 1 will be available at SEBI website http;//www.sebi.gov.in.

Issued by Manager to the Offer on behalf of Ms. Kavya Amit Digvijay Singh, Acquirer

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Place : Mumbai
Date : August 25, 2012